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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

An application under Section 19 of the

Administrative Tribunal Act, 1985

Original Application No. 350/b/022 of 2018

1. Sri Ashok Kumar Chatterjee, Son of Akshay Kumar Chatterjee, aged about 63 years, Ex- employee of SAIL, Burnpur, residing at Flat- c-3, P-55, New Raypur Govt. Colony SCH- II, Garia, South 24 Pgs, West Bengal- 700084.

..... Applicant

Verus.

1. Steel Authority of India Ltd. service through the Chairman, having his office at "Ispat Bhawan", 5, Lodi Road, New Delhi- 110003.

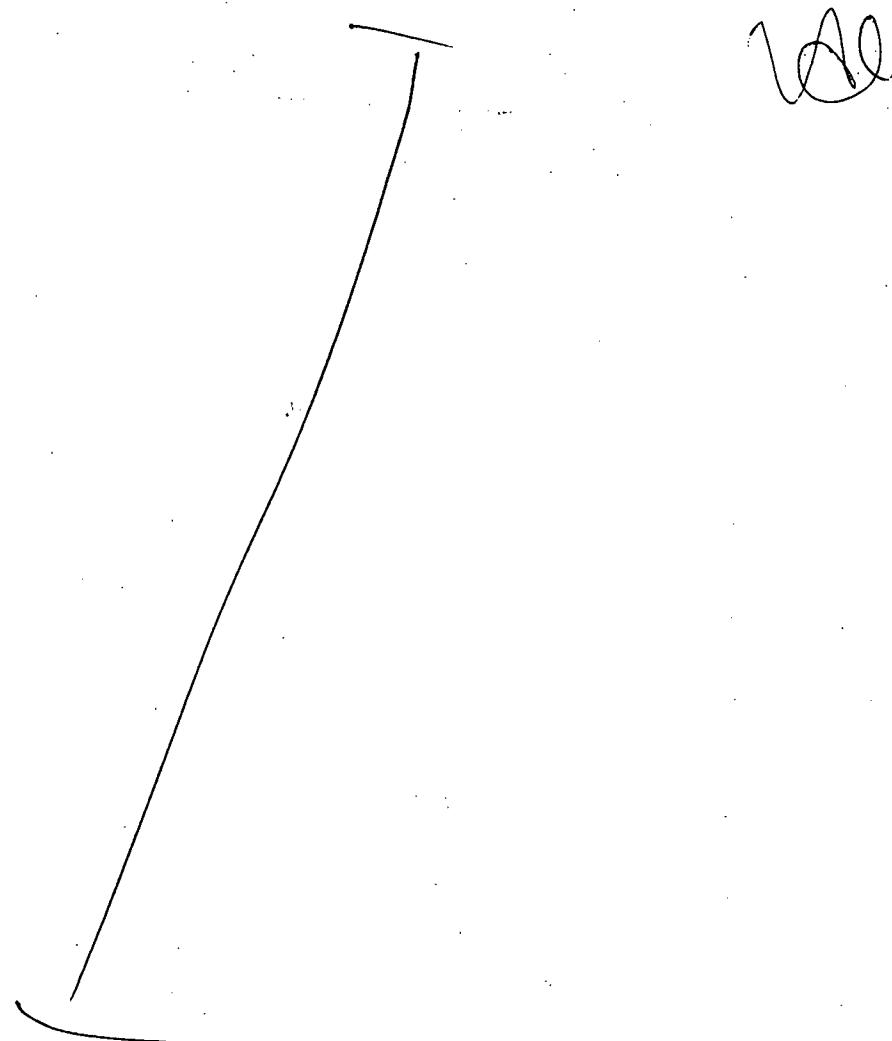
2. The General Manager (P&A), Steel Authority of India Ltd., IISCO STEEL PLANT, Burnpur- 713325.

3. The Dy. General Manager (Personnel), Steel Authority of India Ltd., IISCO STEEL PLANT, Burnpur- 713325.

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4. A.G.M. (PL. Maint & Serv.), Steel Authority of India Ltd., IISCO STEEL PLANT, Burnpur- 713325.
5. The Executive Director (P & A), Steel Authority of India Ltd., IISCO STEEL PLANT, Burnpur- 713325.
6. DGM (PL- Plant), Steel Authority of India Ltd., IISCO STEEL PLANT, Burnpur- 713325.

.....Respondents

A handwritten signature, appearing to read 'Vishal', is positioned to the right of a large, hand-drawn checkmark. The checkmark is a thick, black, L-shaped line that starts from the bottom left, goes up and to the right, then turns vertically upwards.

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1022/2018

Date of Order: 11.10.2018

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

For the Applicant(s): Mr. P. C Das, Counsel

Ms. T. Maity, Counsel

For the Respondent(s): Mr. L.K Pal, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

Heard Ld. Counsel for both the parties ~~in extenso~~.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 with the following prayers:

- "a) to pass an order directing upon the respondents to implement their own order dated 14.08.2007 as early as possible and disburse the one increment of R-7 grade.
- b) To pass an order directing upon the respondents to consider the representation dated 23.05.2008, 07.07.2008, 04.02.2011, 03.12.2015 within forthwith.
- c) To pass an order directing upon the respondents to consider the Advocate's letter dated 15.12.2017 without wastage of any time."

3. The case of the applicant in short is that he was an employee of SAIL, IISCO Steel Plant, Burnpur and retired on 31.01.2016 while working as Sr. O.S. He has come before this Hon'ble Tribunal praying for one additional increment of R-7 grade, which is pending before the authority concern although he made several representation. Ld. Counsel for the applicant submitted that ventilating his grievance the applicant has preferred a representation dated 15.12.2017 (Annexure-



A/5 under Advocate's Letter) before Respondent No.5 but nothing has been communicated to him till date.

4. Having heard Ld. Counsel for the parties, without going into the merit of the matter, I dispose of this O.A. by directing Respondent No. 5 to consider the representation of the applicant, if the same has been filed and is pending before him for consideration, and pass a reasoned and speaking order as per rules and regulations within a period of six weeks from the date of receipt of copy of this order. I make it clear that if after such consideration the grievance of the applicant is found to be genuine then expeditious steps be taken within a further period of eight weeks to grant him the increment. I make it clear that if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within two weeks.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. As prayed for by the Ld. Counsel for the applicant, copy of this order, along with paperbook be transmitted to Respondent No. 5, for which, he undertakes to deposit the cost with the Registry within a week.

7. Copies of this order be handed over to the Ld. Counsel for the parties.

(A.K.Patnaik)
Member(J)

RK/PS